

ANNEXURE - I

List of Papers in Original Application No.

109/92

Sl. No. Of Papers.	Date of Papers Or Date of Filing.	Description of Papers.
<u>Part I</u>		
	25-2-92	Original Judgement
		O.A. & Material Papers.
		Counter
		Reply Counter

PART I, PART II,

PART III

Destroyed.

*A*  
23/3/99.

# Central Administrative Tribunal

## HYDERABAD BENCH

O.A. No./ T.A. No.

109/1992

D. L. Yogi

## ~~Versus~~

**Applicant(s)**

The Sr. Div. Mechanical Engineer, Safety, Smt. 13th & 20th Respondent (s)

Date	Office Note	Orders
13-2-92.		<p>Sri T.R.Gopal Rao, learned counsel for the Respondents present. The case is posted for condoning the delay in filing the counter but so far the Respondents have not filed the counter. Two weeks time is granted for filing counter.</p> <p style="text-align: right;">urby (HCSR) M(J)</p>
26-2-92.		<p>When the case called, neither the applicant, nor his counsel present. Hence left the case for admission on 25-2-92.</p> <p style="text-align: right;">P (HRBS) (T)</p> <p style="text-align: right;">do (HTCA) (M(S))</p>
25-2-92	<p>mem of App filed by m/s T. R. Gopal Rao by m/s</p>	<p>OA is disposed of with no order as to costs. Vide the orders on separate sheets.</p> <p style="text-align: right;">U (HRBS) M(A)</p> <p style="text-align: right;">T. C. M/s (HCSR)</p>

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# Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 109/92

Date of Decision : 25.2.1992

T.A.No:-

D.L.Yogi

Petitioner.

Mr.N.Krishna Rao

Advocate for the  
petitioner (s)

Versus

The Senior Divisional Mechanical Engineer,  
South Central Railway, Sanchalan Bhavan,  
Secunderabad & 2 others.

Respondent.

Mr.JK.Gopal Rao

Advocate for the  
Respondent (s)

CORAM :

THE HON'BLE MR. R.Balasubramanian, Member (Admn.)

THE HON'BLE MR. T.Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

No

J.S  
(HRBS)  
M(A)

T.C.R  
(HTCSR)  
M(JD)

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.109/92

Dated : 25.2.1992.

BETWEEN :

D.L.Yogi .. Applicant.

A N D

1. The Senior Divisional Mechanical Engineer, South Central Railway, Sanchalan Bhavan, Secunderabad.
2. The Divisional Railway Manager(BG), South Central Railway, Sanchalan Bhavan, Secunderabad.
3. The General Manager, South Central Railway, Rail nilayam, Secunderabad.

.. Respondents.

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Counsel for the Applicant .. Mr.N.Krishna Rao

Counsel for the Respondents .. Mr.JR.Gopal Rao, SC for Rlys

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CORAM :

HON'BLE AHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

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This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to promote the applicant as Assistant Loco Foreman with retrospective effect i.e. from 1.1.1986 with all service benefits and such other consequential benefits and pass such other order or orders as this Tribunal deems fit and proper.

T - C - N - J

contd....2

To

1. The Senior Divisional Mechanical Engineer,  
S.C.Railway, Sanchalan Bhavan, Secunderabad
2. The Divisional Railway Manager (BG)  
South Central Railway, Sanchalan Bhavan, Secunderabad.
3. The General Manager, S.C.Railway,  
Railnilayam, Secunderabad.
4. One copy to Mr. N. Krishna Rao, Advocate  
Flat No. 10, Block No. 7, MIG-II, Baghlingampally, Hyd.
5. One copy to Mr. J. R. Gopal Rao, SC for Rlys, CAT, Hyd.
6. One spare copy.

pvm

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(26)

2. Mr.N.Krishna Rao, Advocate for the applicant and Mr.JR.Gopal Rao, Advocate for the respondents are present. Heard both sides. As and when the Juniors of the applicant were said to have been promoted representations had been submitted to the competent authority by the applicant herein. The representations are said to be dated 25.11.1986, 5.4.1987, 15.11.1987, 1.1.1988, 8.8.1988, 2.4.1989, 17.10.1989, 5.2.1990, 16.11.1990, 2.3.1991, 30.4.1991, 23.8.1991, 4.11.1991 and 9.12.1991. There appears to be no response from the respondents to any of the representations made by the applicant. So we are of the opinion that this OA can be decided at the admission stage itself by giving appropriate directions to the respondents so as to protect the interests of the applicant. Hence we direct the respondents to dispose of the said representations and pass final order <sup>thereon</sup> in accordance with Law within 2 months from the date of the receipt of this order. If the applicant continues to be aggrieved by the final order passed by the respondents on the said representations the applicant will be at liberty to approach this Tribunal afresh in accordance with law. With the said directions the OA is disposed of at the admission stage with no order as to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)  
Member (Admn.)

T.Chandrasekhar Reddy

(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 25th February, 1992.

(Dictated in the Open Court)

SD/3/92  
Deputy Registrar (J)

sd

*6/3/61* (3)

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. *V.C.*  
THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)  
AND  
THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
M(JUDL)  
AND  
THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 25-2-1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.Nc.

in

O.A.Nc. 109/92

T.A.No.

(W.P.No.)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

